

THE NATIONAL COMPANY LAW TRIBUNAL, MUMBAI DIVISION – II,
MUMBAI

C.P. (IB)-2327/(MB/2018)

CORAM : SHRI BHASKARA PANTULA MOHAN, MEMBER (J)
SHRI V. NALLASENAPATHY, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **11.09.2018**

NAME OF THE PARTIES: Nuvoco Vistas Corporation Ltd.

v/s.

Alfara'a Infraprojects Pvt. Ltd.

SECTION 9 OF INSOLVENCY & BANKRUPTCY CODE, 2016

Order

1. C.P. (IB)-2327/(MB/2018)

Both sides present. They reported that the matter has been settled between the parties and the consent terms were filed and taken on record. At the request for the counsel for the petitioner, the petition is dismissed as withdrawn.

SD/-

V. NALLASENAPATHY
Member (Technical)

/PS/

SD/-

BHASKARA PANTULA MOHAN
Member (Judicial)